

By e-mail/messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/1991/5827/A

From :- Shri S. Choudhury,
Deputy Registrar (Admn.-I),
Gauhati High Court,
Guwahati.

To, Shri Sutham Das,
District & Sessions Judge,
Dhemaji.

Dated Guwahati, the 5th October, 2018.

Sub:- **Granting of Earned Leave instead of Casual Leave, with Station Leave permission.**

Ref:- Your letter No. DJDH/3142/2018, dtd. 03.10.2018.

Sir,

With reference to the above, I am directed to inform you that, your prayer for 2(two) days Casual Leave on 04.10.2018 and 05.10.2018 has been rejected as you have no casual leave in your credit. As such you have been granted Earned leave on 04.10.2018 and 05.10.2018 along with station leave permission with the official allotted vehicle, at his own cost, from the evening of 03.10.2018 till the morning of 06.10.2018. You are requested to submit your application for the aforesaid period in prescribed format along with leave admissibility report from the office of the Principal Accountant General.

Further, the Chief Judicial Magistrate, Dhemaji, will remain in-charge of your Court and Office during your absence on leave.

Yours faithfully,


DEPUTY REGISTRAR (ADMN.-I)

Memo NO.HC.VII-21/1991/

/A, dated

Rdas.

Copy to:

1.The Principal Accountant General (A&E), Assam, Guwahati, for information.

DEPUTY REGISTRAR (ADMN.-I)